

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

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OA. 350/1284/2019

Date of order: 17.09.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

**Smt. Kamala Das**  
**Vs.**  
**D/o Posts**

For the Applicant : Mr. P.C. Das, Counsel  
Ms. T. Maity, Counsel

For the Respondents : Ms. D. Nag, Counsel

**O R D E R (Oral)**

Per Ms. Bidisha Banerjee, JM:

This application has been preferred to seek the following reliefs:

"8(a) To pass an appropriate order directing upon the respondent authority to disburse the pay and allowances in respect of the discharging duty and function to the post of GDSMC which your applicant discharged as per the direction of the higher authority being Annexure A-1 of this original application with effect from 20.03.2015 to 29.04.2019 @ Rs. 10, 123/- per month in favour of the applicant along with all consequential benefits which your applicant is entitled to as per Annexure A-1 of this original application.

(b) To pass an appropriate order directing upon the respondent authority to disburse the benefit of pay and allowances in favour of the applicant in respect of the discharging duty and function to the post of GDSMC which your applicant discharged as per the direction of higher authority being Annexure A-1 of this original application with effect from 20.3.2015 to 29.04.2019 against the vacant post with all consequential benefits.

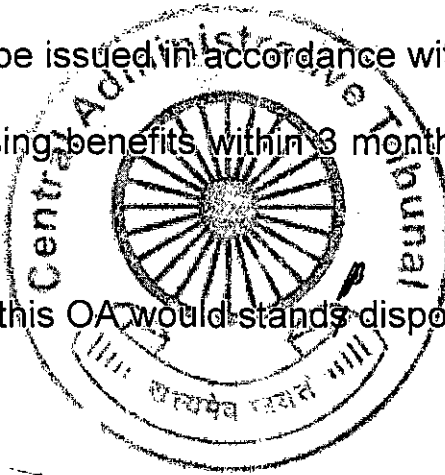
(c) To extend the benefit of the judgments passed by this Hon'ble Tribunal in OA. No. 350/1376/2018 dated 28.09.2018 and in OA. No. 350/512/2019 dated 31.05.2019 being Annexure A-4 and A-5 of this original application in favour of the applicant."

2. Ld. Counsel Ms. D. Nag would submit that the department has not received any copy of the application since it was served only on 16.09.2019. However, Id. Counsel for applicant simply prayed for disposal of his representation dated 08.09.2019.

3. Therefore, without entering into the merits of this matter and without calling for a reply, since a representation is pending, we dispose of the OA with a direction upon the respondent no. 5 or any other competent authority to consider the pending representation of the applicant dated 08.09.2019 and issue an appropriate order within a period of 8 weeks from the date of receipt of copy of this order.

4. In the event the applicant's grievance is found to be genuine, appropriate order shall be issued in accordance with law to suitably redress her grievance by releasing benefits within 3 months of receipt of a copy of this order.

5. Accordingly, this OA would stand disposed of. No costs.



**(Dr. Nandita Chatterjee)**  
**Member (A)**

**(Bidisha Banerjee)**  
**Member (J)**

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